

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

136/ND/2017

In the matter of:

V. B. Chugh & Ors.

...Petitioner

v.

M/s .Dayal Footwear Pvt.Ltd. & Ors.

...Respondent

SECTION: U/S. 241-242

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:
Respondent

Astha Sharma, Adv.
A. K. Singh, Adv. For R 1 to 4.
Devesh Kumar Malan, Adv. For R 7 & 8.

ORDER

Ld. Counsel for the petitioner and ld. Counsel for respondent No. 1 to 4 and 7 to 8 are present. Ld. Counsel for the respondents 1 to 4 points out that reply to the petition has been filed on 7.12.2017 as directed by the Hon'ble Principal Bench vide order dated 18.09.2017. Ld. Counsel for respondents.7 & 8 represents that reply to the petition as directed by the Hon'ble Principal Bench on 18.09.2017 could not be filed. Under the circumstances finally a week's time is granted to file reply. Ld. Counsel for the respondent No. 7 & 8 is directed to file reply to the petition without fail. In case of failure to file reply the respondent 7 & 8 will lose their right to file reply. Post the matter on 06.02.2018. Interim order as ordered by the order dated 02.08.2017 shall continue.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)
KCS

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)